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By Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**

(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-280/2011/367/A

From : Shri H.K. Sarma  
Registrar General,  
Gauhati High Court,  
Guwahati.

To, The Commissioner & Secretary to the Govt. of Assam,  
Finance (PRU) Department,  
Dispur, Guwahati-6.

Dated Guwahati, the 24<sup>th</sup> January, 2017.

Sub:- Authority for granting of leave and leave encashment to the Judicial  
Officers under jurisdiction of the Hon'ble Gauhati High Court.

Ref :- Letter No.FPC.73/2009/Pt/328, dated 02.01.2017 addressed to the  
Senior Accounts Officer, Office of the Principal Accountant General  
(A&E), Assam, by the Under Secretary to the Government of Assam,  
Finance (PRU) Department.

Sir,

With reference to the above, I am directed to clarify that **the authority for granting of all Leave and Leave Encashment in respect of the District & Sessions Judges, the Principal Judges of the Family Courts, Presiding Officers of Labour Courts as well as Industrial Tribunals, Judges of Designated Courts, Special Judges, Special Judges of CBI Courts, Presiding Officer, State Appellate Tribunal(s), Members of Motor Accident Claims Tribunals and other Presiding Officers under the Administrative Control of the Hon'ble High Court are the respective Hon'ble Portfolio Judges with the concurrence of Hon'ble Judge-in-Charge, Administrative Department (JAD) as per this Registry's Notification No. HC.VII-280/2011/724/A, dated 06.02.2012 and its modifications vide Notification Nos. HC.VII-280/2011/838/A, dated 30.01.2013 & HC.VII-280/2011/4033/A, dated 25.06.2014 (copy enclosed), whereas, the concerned District & Sessions Judges, the Principal Judges of the Family Courts, Presiding Officers of Labour Courts as well as Industrial Tribunals, Judges of Designated Courts, Special Judges, Special Judges of CBI Courts, Presiding Officer, State Appellate Tribunal(s), Members of Motor Accident Claims Tribunals and other Presiding Officers under the**

*Shri H.K. Sarma*  
24/1/17

**Administrative Control of the Hon'ble High Court are the authority for granting of all Leave and Leave Encashment in respect of Judicial Officers subordinate to them.**

You are, therefore, requested to modify your letter under reference in the light of the above information.

Yours faithfully,

Encl: as stated.

*M*  
*24.1.17*  
**REGISTRAR GENERAL**

Memo No.HC.VII-280/2011/368- 369 /A, dated 24.01.2017.

*Guwahati*  
*23.01.17*

Copy to :-

1. LR & Secretary to the Government of Assam, Judicial Department, Dispur, Guwahati-6.
2. Principal Accountant General (A&E), Assam, Beltola, Guwahati-29.

*M*  
*24.1.17*  
**REGISTRAR GENERAL**

*Guwahati*  
*23.01.17*